

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Service Tax Misc. Application No. 86499 of 2019
in
Service Tax Appeal No. 87775 of 2019**

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/421/17-18 dated 28.05.2019 passed by the Commissioner of GST & Central Excise (Appeals-III) Mumbai)

M/s Neev Security Services Pvt Ltd

.....Appellant

05 1st Floor Atish Mansion
Ramesh Building 36 Pavwala
Street Raja Ram Mohan Roy road
Mumbai Maharashtra-400004

VERSUS

C.C.G.ST., Palghar

.....Respondent

Utpad Shulk Bhawan, 5th Floor,
Bandra Kurla Complex, Bandra East,
Mumbai Maharashtra-400051

APPERANCE:

Shri Anil Tiwari, Advocate for the Appellant
Shri Nitin Ranjan, Assistant Commissioner Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. _____

Date of Hearing: 10.02.2020

Date of Decision: 10.02.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that an Application has been filed on behalf of the Appellant stating that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a discharge certificate dated 22.11.2019 has already been

issued by the competent authority for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and he also prayed for withdrawal of the Appeal. In view of the facts mentioned as aforesaid, the Application is allowed and the Appeal is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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